## NATIONAL COMPANY LAW TRIBUNAL

## NEW DELHI BENCH

(IB)-1051(ND)2018

CORAM:

PRESENT: DR. V.K. SUBBURAJ

HON'BLE MEMBER(T)

MS. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2019.

NAME OF THE COMPANY: M/s. Shailesh Kant Sharma & Anr. V/s. M/s. Samiah International Builders Ltd.

SECTION OF THE COMPANIES ACT: U/s 7 of IBC Code, 2016

S.NO. NAME

DESIGNATION REPRESENTATION SIGNATURE

Present:

Mr. Sharma, Advocate for the Petitioner

Mr. Akshay Srivastava, Advocate for the Respondent

ORDER

Ld. counsel for the petitioner submits that the claim of the petitioner has been settled vide payment through postdated cheques. In view of the same he is instructed to withdraw the petition. He however seeks liberty to revive the present petition in the event of dishonor of any cheque.

Disposed of accordingly. Liberty granted.

(Dr. V.K. Subburaj)

Member (T)

(Ina Malhotra)

Cd-

Member (J)

(Dilshad)